

Human Rights Commission team visits Kolkata fire site

A four-member team of the National Human Rights Commission on Tuesday visited the warehouses on the outskirts of Kolkata where a recent fire claimed at least 27 lives. The rights body had earlier taken *suo motu* cognisance of the incident on January 30 after receiving a complaint alleging gross human rights violations at the site. The NHRC team along with local police officials reviewed the working conditions at the warehouses belonging to a decorator and a popular food chain, Wow! Momo. The team will also examine the role of authorities in overseeing the living conditions at the warehouses.

NHRC takes suo motu cognisance of the protest by Kalbelia community

The National Human Rights Commission, (NHRC) India has taken suo motu cognisance of a media report that people of Kalbelia community staged a protest by placing a dead body on the road, demanding a designated place for burial of their kins in the Barmer district of Rajasthan on December 29, 2025. The commission has observed that the content of the news report, if true, raise a serious issue of human rights violation. Therefore, it has issued a notice to the chief secretary, Government of Rajasthan, calling for a detailed report on the matter within two weeks.

NHRC organises meeting on 'Human rights violations'



The National Human Rights Commission (NHRC), India, organised a core group meeting on 'Human rights violations emerging from re-verification and re-assessment of certificates of government employees with disabilities' in New Delhi. It was chaired by NHRC, India Chairperson, Justice V Ramasubramanian. Justice (Dr) Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani, Members; Secretary General, Bharat Lal, Core Group members, special invitees, other senior officers, government representatives and domain experts participated in the meeting.

Human Rights Commission team visits Kolkata fire site

A four-member team of the National Human Rights Commission on Tuesday visited the warehouses on the outskirts of Kolkata where a recent fire claimed at least 27 lives. The rights body had earlier taken *suo motu* cognisance of the incident on January 30 after receiving a complaint alleging gross human rights violations at the site. On Tuesday, the NHRC team along with local police officials reviewed the working conditions at the warehouses belonging to a decorator and a popular food chain, Wow! Momo. The team will also examine the role of authorities in overseeing the working and living conditions of people at the warehouses.

NHRC team inspects Anandapur fire site

Kolkata: A four-member team of the National Human Rights Commission visited the site of the Anandapur warehouse in Nazirabad on Tuesday. The fire, that broke out on Jan 26, claimed at least 27 lives. The team inspected the accident site along with officers from the Baruipur Narendrapur Police. The rights body earlier took suo motu cognisance of the incident on Jan 30 after receiving a complaint alleging gross human rights violations at the accident site. Three people have been arrested so far and a special investigation team was formed to probe the matter.

On Tuesday, the NHRC team examined areas where bodies were recovered, and reviewed the working conditions at the warehouse, which housed two godowns, one belonging to a decorator and another to a popular food chain. The team has already collected paperwork of the two warehouses to study if they had the required permissions to operate. The NHRC team will also examine the role of authorities in overseeing the working and living conditions of people at the warehouse. —**Dwaipayan Ghosh**



Source: <https://www.aninews.in/news/national/politics/ysrcp-delegation-to-meet-nhrc-sc-commission-over-law-and-order-in-andhra-pradesh20260203230638/?amp=1>

YSRCP delegation to meet NHRC, SC Commission over law and order in Andhra Pradesh

ANI | Updated: Feb 03, 2026 23:06 IST

Amaravati (Andhra Pradesh) [India], February 3 (ANI): A delegation of the Yuvajana Sramika Rythu Congress Party (YSRCP), comprising MPs, MLAs, MLCs, former MLAs, and former MLCs, will meet the National Human Rights Commission (NHRC) and the Scheduled Castes Commission on Wednesday, seeking intervention over alleged state-sponsored violence and a breakdown of law and order in Andhra Pradesh, said the release.

The YSRCP delegation is scheduled to submit detailed representations to the NHRC at 2 pm and to the SC Commission at 3.30 pm. The submissions are expected to highlight a series of attacks on party leaders and alleged human rights violations under the ruling coalition.

The delegation is set to demand a central probe into the brutal murder of Dalit activist Manda Salman in Palnadu and raise concerns regarding the displacement and fear among Scheduled Caste families in the region.

According to the release, the delegation will also report alleged murder attempts and petrol bomb attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, the filing of more than 16 alleged false cases against Rambabu, and ongoing intimidation of BC leader Jogi Ramesh. The party has stated that evidence of police negligence and systematic targeting of YSRCP cadre will be placed before the commissions.

Earlier today, YSR Congress Party official spokesperson Rachamallu Siva Prasad Reddy criticised that Andhra Pradesh is witnessing a dangerous rise in political violence, with houses being attacked and even targeted with petrol bombs, creating fear among families.

He said TDP activists are allegedly entering homes and intimidating women and children, all while police remain passive. According to him, attacks on YSRCP leaders' residences are happening without any meaningful police intervention, and even the intrusion into former minister Ambati Rambabu's house was watched live without action.

He stated that some sections of the police were acting under political pressure from Chief Minister Chandrababu Naidu. He further claimed that since Lokesh took on greater political responsibility, "Red Book rule" has turned into "bloodshed," and that political leaders and their properties now lack security in the state. Referring to the Tirumala laddu controversy, he said Naidu had falsely alleged the presence of animal fat, while a CBI-linked report found no adulteration.

He also recalled past speeches where Naidu and Pawan Kalyan used harsh language against Y.S. Jagan Mohan Reddy and YSRCP leaders. Rachamallu urged the public to question both TDP leaders and the police over their conduct, warning that continued inaction would further erode public safety and democratic norms.

This comes a day after the former minister Ambati Rambabu's house and office were allegedly attacked by a group of TDP workers. (ANI)



Source: <https://www.ap7am.com/en/119657/jana-sena-mla-booked-on-allegations-of-sexual-exploitation>

Jana Sena MLA booked on allegations of sexual exploitation

04-02-2026 Wed 07:53 | Local | IANS

Amaravati, Feb 3 : The Andhra Pradesh police on Tuesday registered an FIR against Jana Sena MLA Arava Sridhar following the allegations that he sexually exploited a woman.

The police registered the case against the MLA under sections 318(2), 318(4), 88, 351(2) of Bharat Nyaya Sanhita (BNS) and took up an investigation.

Following the directions National Human Rights Commission (NHRC), the Kadapa district superintendent of police ordered the registration of the case against the Railway Koduru MLA.

The woman had approached the NHRC seeking justice after a FIR was not registered on her complaint.

She alleged last week that the MLA sexually exploited her for over a year on the pretext of marriage and forced her to abort.

The woman, said to be a government employee, in a selfie video claimed that the exploitation began shortly after Sridhar was elected as an MLA in 2024. She alleged that she was taken in a car to an isolated place, where he assaulted her.

She alleged that she had undergone five abortions over the past year and that the MLA repeatedly tortured and threatened her. She said that he also called her husband to force him to divorce her.

The MLA of Pawan Kalyan-led party, however, denied the allegations made by the woman. He claimed that false propaganda and deepfake videos were circulated about him.

Meanwhile, MLA Sridhar on Tuesday appeared before a three-committee constituted by Jana Sena to probe the allegations against him.

Talking to media persons after appearing before the panel, he said that he is ready to face the case.

"No matter how many cases they file against me, I will face them. Even if they file a hundred cases, I am ready to confront them," he said.

Sridhar also termed it an entirely personal matter and urged the media not to drag the party into it.

The Jana Sena, headed by Deputy Chief Minister Pawan Kalyan, named its leaders T. Sivashankar, T. Ramadevi, and T.C. Varun as three members of the panel to probe the allegations made by a woman.

Jana Sena, a partner in the TDP-led NDA government, has asked the committee to probe the media reports about the allegations against the party MLA from Railway Koduru constituency in Tirupati district.

It had directed MLA Sridhar to appear before the committee within seven days to give a clarification on the allegations. He was also asked to stay away from party activities till the committee submits its report.

Note: The content of this article is sourced from a news agency and has not been edited by the ap7am team.



Source: <https://newsable.asianetnews.com/india/ysrcp-to-seek-central-probe-into-ap-violence-meets-nhrc-sc-panel-articleshow-4we470n>

YSRCP to seek central probe into AP violence, meets NHRC & SC panel

3 Min read

Author : Asianet News Central | ANI | Published : Feb 03 2026, 11:30 PM IST

A YSRCP delegation will meet the NHRC and SC Commission to seek a probe into alleged state-sponsored violence in Andhra Pradesh. They will highlight attacks on party leaders, a Dalit activist's murder, and police negligence under the ruling coalition.

A delegation of the Yuvajana Sramika Rythu Congress Party (YSRCP), comprising MPs, MLAs, MLCs, former MLAs, and former MLCs, will meet the National Human Rights Commission (NHRC) and the Scheduled Castes Commission on Wednesday, seeking intervention over alleged state-sponsored violence and a breakdown of law and order in Andhra Pradesh, said the release.

Delegation to Demand Central Probe

The YSRCP delegation is scheduled to submit detailed representations to the NHRC at 2 pm and to the SC Commission at 3.30 pm. The submissions are expected to highlight a series of attacks on party leaders and alleged human rights violations under the ruling coalition. The delegation is set to demand a central probe into the brutal murder of Dalit activist Manda Salman in Palnadu and raise concerns regarding the displacement and fear among Scheduled Caste families in the region. According to the release, the delegation will also report alleged murder attempts and petrol bomb attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, the filing of more than 16 alleged false cases against Rambabu, and ongoing intimidation of BC leader Jogi Ramesh. The party has stated that evidence of police negligence and systematic targeting of YSRCP cadre will be placed before the commissions.

Spokesperson Alleges 'Dangerous Rise in Political Violence'

Earlier today, YSR Congress Party official spokesperson Rachamallu Siva Prasad Reddy criticised that Andhra Pradesh is witnessing a dangerous rise in political violence, with houses being attacked and even targeted with petrol bombs, creating fear among families. He said TDP activists are allegedly entering homes and intimidating women and children, all while police remain passive.

Police Accused of Inaction Under Political Pressure

According to him, attacks on YSRCP leaders' residences are happening without any meaningful police intervention, and even the intrusion into former minister Ambati Rambabu's house was watched live without action. He stated that some sections of the police were acting under political pressure from Chief Minister Chandrababu Naidu.

He further claimed that since Lokesh took on greater political responsibility, "Red Book rule" has turned into "bloodshed," and that political leaders and their properties now lack security in the state.

Referring to the Tirumala laddu controversy, he said Naidu had falsely alleged the presence of animal fat, while a CBI-linked report found no adulteration. He also recalled past speeches where Naidu and Pawan Kalyan used harsh language against Y.S. Jagan Mohan Reddy and YSRCP leaders.

Rachamallu urged the public to question both TDP leaders and the police over their conduct, warning that continued inaction would further erode public safety and democratic norms.

This comes a day after the former minister Ambati Rambabu's house and office were allegedly attacked by a group of TDP workers.

(Except for the headline, this story has not been edited by Asianet Newsable English staff and is published from a

syndicated feed.)



Source: <https://www.bhaskarenglish.in/amp/local/west-bengal/news/congress-criticizes-tmc-over-anandpur-fire-tragedy-ward-90-violence-rabindra-sarobar-police-station-safety-accountability-137114083.html>

Congress criticizes TMC over Anandpur fire tragedy: Golpark violence prompts protest at Rabindra Sarobar Police Station, residents fear safety and demand accountability

Kolkata 2 hours ago

Congress leader Adhir Ranjan Chowdhury blamed the ruling Trinamool Congress (TMC) for the devastating fire at Anandpur. During his inspection of the site, the former West Bengal Congress president strongly criticized Chief Minister Mamata Banerjee for not visiting the disaster area.

Tragedy claims 32 lives in Kolkata

Speaking from Nazirabad, Adhir said that anyone visiting the site could not remain unaffected. He added that the tragedy in Kolkata, which claimed 32 lives, was entirely the responsibility of the TMC. He alleged that industrial establishments in the state had been built with the tacit approval of party leaders, often ignoring safety norms.

Factory lacked safety systems, Adhir alleged

Adhir questioned why the factory lacked proper fire safety systems and highlighted that authorities did not know the owner, the number of workers, or how permission was granted to build on wetlands. He also criticized the Chief Minister for attending events in Delhi while the tragedy unfolded, calling her "heartless and conscienceless."

NHRC inspects site 8 days later

Eight days after the fire on January 26, a three-member delegation from the National Human Rights Commission visited the site. The fire destroyed the warehouses of a decorator company and a Momo factory. Police reported several deaths and 27 missing persons. Three individuals were arrested, and documents were seized from the decorator company owner. Several body parts required DNA profiling for identification. The incident drew criticism from the BJP, Congress, and CPI(M), with Union Home Minister Amit Shah also questioning the TMC's role.

Congress protests on Golpark violence incident

In a separate event, the South Kolkata District Congress Committee gheraoed the Rabindra Sarobar Police Station following an incident of bombing and firing in Ward 90 (Rashbehari Assembly), which caused panic and injuries among local residents. Police had arrested 16 individuals, but the main accused, Biswajit Poddar, also known as Sona Pappu, remained absconding.

Residents demand safety and government accountability

Congress stated that Ward 90 is a residential and sensitive area, surrounded by schools, colleges, and hospitals, and noted that such criminal activities were not unprecedented. The party questioned why authorities had failed to act earlier and emphasized that law and order must be restored. They also demanded corrective measures, including action against the sponsors of these antisocial elements, who they claimed were linked to the ruling establishment.

Congress highlighted that residents were living in fear and trauma, and asked how bombs and bullets could be fired in the heart of South Kolkata. The party affirmed its support for the distressed people and urged the

authorities to ensure safety and accountability in the area.



Source: <https://www.deccanchronicle.com/southern-states/andhra-pradesh/ysrc-delegation-to-call-on-nhrc-sc-panel-over-violence-in-ap-1934811>

YSRC Delegation To Call On NHRC, SC Panel Over Violence In AP

DC Correspondent 4 February 2026 2:20 AM

The opposition party has alleged widespread human rights violations under the ruling NDA coalition government.

VIJAYAWADA: A delegation of the YSRC comprising MPs, MLAs, MLCs, former MLAs and former MLCs will meet the National Human Rights Commission (NHRC) and the Scheduled Castes Commission on Wednesday, seeking their intervention in alleged state-sponsored violence and breakdown of law and order in Andhra Pradesh.

According to sources in the opposition party, the delegation will submit a detailed representation to the NHRC around 2:00 p.m. and to the SC Commission at about 3:30 p.m., highlighting a series of attacks on YSRCP leaders and cadres since the change of government.

The opposition party has alleged widespread human rights violations under the ruling NDA coalition government. A major issue to be raised is the brutal murder of Dalit activist Manda Salman in Palnadu district. YSRC will seek a central probe into it. The delegation will also highlight the alleged displacement and prevailing fear among the scheduled caste families in the area.

The party will inform the NHRC about attempts to murder and petrol bomb attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, the alleged filing of over 16 false cases against Rambabu, and continued intimidation of Jogi Ramesh.

YSRC leaders said they will present evidence to NHRC and SC Commission about police negligence and systematic targeting of their party cadres.

(Source : Deccan Chronicle)



Source: <https://www.deccanchronicle.com/southern-states/andhra-pradesh/fir-booked-against-railway-koduru-jana-sena-mla-in-sexual-harassment-case-1934709>

FIR Booked Against Railway Koduru Jana Sena MLA in Sexual Harassment Case

DC Correspondent 3 February 2026

KADAPA: An FIR has been registered against Railway Koduru constituency Jana Sena MLA Arava Sridhar following allegations of sexual harassment. Acting on the directions of the National Human Rights Commission (NHRC), Kadapa district superintendent of police ordered the registration of the case. Police said the FIR was filed based on the victim's complaint and preliminary inquiry reports. The case has been registered under Sections 318(2), 318(4) and 351(2) of the (BNS). Officials stated that a detailed investigation into the incident has been initiated. Meanwhile, the Railway Koduru Jana Sena MLA who had remained underground for a week after facing serious sexual misconduct charges has appeared before the party's three-member inquiry committee on Tuesday.

The JS committee heard out the legislator at the Raj Residency Hotel in Railway Koduru.

Sources said the panel questioned Sridhar at length and sought explanations over reports published in print, electronic and social media. The MLA is said to have denied any wrongdoing, He told the committee that the videos circulating against him are morphed. He alleged that they are part of a conspiracy hatched by his political rivals who, unable to tolerate his rise in politics, allegedly instigated a woman to level the charges against him. Sridhar is learnt to have told the committee that the case is a "honey-trap" conspiracy engineered by his enemies. The three-member committee is expected to submit its report to the party leadership by February 6. Significantly, in the past, the Telugu Desam had suspended an MLA following similar sexual harassment allegations.



Source: <https://www.greatandhra.com/politics/andhra-news/sex-scam-criminal-case-booked-against-jana-sena-mla-15255>

Sex scam: Criminal case booked against Jana Sena MLA

By Ramesh On February 03, 2026 | UPDATED 20:18 IST

Jana Sena Party MLA from Railway Koduru constituency Arava Sridhar on Tuesday suffered a major setback as Kadapa district police registered a case against him under various sections of the Bharatiya Nyaya Sanhita (BNS) following sexual harassment allegations.

The development comes amid growing controversy after a woman employee named Veena accused the MLA of sexually harassing her and released multiple videos in support of her claims.

Initially, Sridhar's family dismissed the videos as "morphed," but later maintained silence as Veena continued to release further footage, including clips allegedly showing conversations with the MLA even while he was present in the assembly.

The incident has triggered widespread debate, with many questioning the conduct of an elected representative towards a woman.

In response, the Jana Sena Party directed Sridhar to stay away from party activities and sought an explanation from him. The party also constituted a three-member committee to conduct an internal inquiry.

The committee reportedly began its investigation on Tuesday, and Sridhar appeared before it to submit his version.

Meanwhile, the National Human Rights Commission (NHRC) intervened and instructed the state government to take appropriate action, leading to the police formally booking the MLA.



Source: <https://www.thehindu.com/incoming/national-human-rights-commission-visits-anandapur-fire-site-that-killed-at-least-27/article70587962.ece>

National Human Rights Commission visits Anandapur fire site that killed at least 27

Published - February 03, 2026 08:03 pm IST - Kolkata

Shrabana Chatterjee

A team of the National Human Rights Commission visited the site of the Anandapur warehouse on Tuesday (February 3, 2026), where a fire claimed at least 27 lives. Since the fire broke out on January 26, three people have been arrested and a special investigation team has been formed to probe the matter.

Following the devastating fire at Anandapur's Nazirabad, a four-member team from the NHRC visited the site for inspection. The rights body had earlier taken suo motu cognisance of the incident on January 30 after receiving a complaint alleging gross human rights violations at the accident site.

On Tuesday, the NHRC team inspected the entire accident site along with local police officials from the Baruipur Narendrapur Police. They examined areas where bodies were recovered and reviewed the working conditions at the warehouse, which housed two godowns, one belonging to a decorator and another to a popular food chain, Wow! Momo.

The NHRC team will also examine the role of authorities in overseeing the working and living conditions of people at the warehouse. The team arrived on Monday (February 2, 2026) and met district administrators.

On Tuesday, members collected evidence and later went to the Narendrapur police station to review the steps taken by the police in investigating the accident.

Meanwhile, the SIT is probing alleged irregularities and lapses linked to the fire that claimed close to 30 lives. The team will also seek to identify those responsible for the incident.

Wow! Momo manager Raja Chakraborty and deputy manager Manoranjan Sheet were arrested last Friday in connection with the fire. The decorator who owned one of the godowns at the site, Gangadhar Das, was arrested earlier on January 28 and remains in police custody.

Officials said the bodies of the deceased were burnt beyond recognition. They added that DNA tests would be conducted on body parts to establish the identities of the victims, even as families wait for answers. Police confirmed that 27 missing persons reports were filed at the local police station and that all of them died in the fire.

Chief Minister Mamata Banerjee and her government were criticised by the opposition over alleged lapses in the rescue and recovery process and claims of illegal constructions at the warehouse site.

"27 labourers were burned alive in Kolkata @MamataOfficial decided to go to Delhi but did not once visit the site," the Bharatiya Janata Party's West Bengal unit said on its official social media page on Tuesday.

Senior Fire and Emergency Services officials of West Bengal had earlier stated that the godowns did not have a valid fire licence and were operating without the required permissions.



Source: <https://newsmeter.in/top-stories/1-in-6-food-poisoning-deaths-in-india-reported-from-telangana-second-highest-in-country-762440>

1 in 6 food poisoning deaths in India reported from Telangana, second highest in country

MCCD is an official document issued by a registered medical practitioner specifying the underlying cause, antecedent causes and immediate cause of a person's death, following World Health Organisation (WHO) standards.

By - Kedar Nadella | Published on : 3 Feb 2026 11:02 AM

Hyderabad: Telangana recorded 108 food poisoning deaths in 2023, accounting for 17.6 per cent of all such deaths in India, according to the Report on Medical Certification of Cause of Death (MCCD) in 2023 by the Office of the Registrar General, Ministry of Home Affairs, released on December 23, 2025.

The state ties with Uttar Pradesh for second position, trailing only Assam's 199 deaths. One in every six food poisoning fatalities in the country happens in Telangana.

This marks a 177 per cent jump from 2022, when the state recorded 39 deaths. While India saw a slight national decline from 648 to 612 deaths, Telangana moved sharply upward.

What is MCCD?

MCCD is an official document issued by a registered medical practitioner specifying the underlying cause, antecedent causes and immediate cause of a person's death, following World Health Organisation (WHO) standards.

It serves as a critical component of the Civil Registration System for collecting, analysing and reporting mortality statistics for public health planning.

From street food to school hostels

Street stalls and eateries across the state came under scrutiny through 2023. The Greater Hyderabad Municipal Corporation (GHMC) and police launched multiple crackdowns on food outlets following incidents that left dozens hospitalised.

But street stalls tell only part of the story.

Government residential schools have recorded multiple incidents since 2023. Students fell ill in hostels across the districts.

Food poisoning in state's gurukuls

It's 2026, and the cases continue to rise. While official figures are yet to be put out for the last two years, the National Human Rights Commission (NHRC) flagged over 800 food poisoning cases in the state's gurukuls, with several deaths among students.

Investigators found poor hygiene, contaminated water and insect-infested ingredients.

Meanwhile, the official data shows the gender split mirrors national patterns.

Men accounted for 96 of the 108 deaths in Telangana during 2023. Women made up the remaining 12. Across India, males represent 66 per cent of food poisoning deaths. Workers eating at roadside stalls and unregulated eateries drive this disparity.

Recent food poisoning cases in Telangana

January 31: As many as 32 students of the BC Intermediate Girls' Hostel in Kothakota, Wanaparthy district, Telangana, fell ill after suspected food poisoning. After they complained of stomach pain and vomiting, warden Vijaya rushed them to the Kothakota Primary Health Centre (PHC) for treatment.

December 31, 2025: One person died and at least 14 others were hospitalised after reporting stomach pain and uneasiness following a community New Year celebration at Bhavani Nagar in Jagadgirigutta.

December 13, 2025: At least 60 students from various government schools in the city fell ill in two separate incidents of suspected food poisoning after consuming meals at their respective institutions.

In the first case, 44 students of the Government Primary School at Chandu Nayak Thanda in Madhapur reported illness after eating the midday meal.

In another incident, 16 students of the Telangana Minority Residential School at Bagh Lingampally fell ill with suspected food poisoning after consuming dinner.

Hyderabad's major eateries under scanner

Popular restaurants in Hyderabad faced scrutiny too. Cases linked to mandi restaurants led to multiple hospitalisations. GHMC stepped up kitchen inspections across the city.

Other states moved in different directions.

Jharkhand dropped from 121 deaths in 2022 to just 2 in 2023. Uttar Pradesh fell from 158 to 108. Bihar climbed from 157 to 199. Telangana's 69-death increase stands out against these shifts.

What gets counted and what doesn't?

The data tracks only medically certified deaths, which cover bacterial food poisoning, including *Salmonella* and other foodborne infections. The actual number of incidents runs far higher. Uncertified deaths, unreported cases and non-fatal poisonings fall outside these figures.

The gap between what gets counted and what happens on the ground remains unclear. But the certified numbers alone place Telangana in a category the state cannot ignore.

1 in every 5 typhoid deaths across India occurred in Telangana

The food poisoning numbers tell only part of the crisis.

Telangana recorded 202 typhoid and paratyphoid deaths in 2023, making it the state with the second-highest death toll from the disease, according to the same report from the Office of the Registrar General.

One in every five typhoid deaths registered across India occurred in Telangana.

The state accounted for 18.8 per cent of the nation's 1,075 typhoid and paratyphoid deaths, a concentration that appears disproportionate for a state representing just 2.5 per cent of India's population.

Only Uttar Pradesh, with its far larger population, recorded more deaths at 377. Punjab ranked third with 118 deaths, followed by Delhi with 36. Maharashtra, despite being India's second most populous state, recorded only 53 deaths.

How does typhoid spread?

Typhoid spreads through contaminated food and water. The bacteria *Salmonella typhi* enter the body when people consume items washed with tainted water, prepared by infected food handlers who skip handwashing or stored in conditions that allow bacterial growth. Raw vegetables, undercooked meat and drinking water from compromised sources serve as common transmission routes.

The link between food poisoning and typhoid runs deeper than shared transmission pathways. Both reflect failures in the same systems: water quality, food handling practices, sanitation infrastructure and hygiene enforcement. Areas with poor food safety typically show poor water safety. Contaminated water used to wash vegetables or utensils can introduce both immediate food poisoning bacteria and typhoid organisms.



Source: <https://nhrc.nic.in/media/press-release/nhrc,-indias-online-short-term-internship-programme-for-february-2026-begins>

NHRC, India's Online Short Term Internship Programme for February 2026 begins

Press Release

National Human Rights Commission

New Delhi: 3rd February 2026

NHRC, India's Online Short Term Internship Programme for February 2026 begins

80 university-level students from diverse academic backgrounds shortlisted out of 1,114 applicants

Urging the interns to imbibe human values, Chairperson, Justice V. Ramasubramanian emphasises compassion and forgiveness as the hallmark of age-old traditions and customs of Indian society

Secretary General, Shri Bharat Lal says, the internship aims at sensitising the youth to evolve as defenders and ambassadors of human rights

The first two-week Online Short Term Internship Programme (OSTI) in 2026 of the National Human Rights Commission (NHRC), India has begun. Chairperson, Justice V. Ramasubramanian inaugurated it in the presence of Secretary General, Shri Bharat Lal and senior officers. 80 university-level students from diverse academic backgrounds shortlisted out of 1,114 applicants from 19 States and Union territories across the nation are attending it. The two-week programme will conclude on 13th February 2026.

Addressing them, Justice Ramasubramanian said that the OSTI, in line with the mandate of the Commission under the PHRC Act to propagate the human rights discourse in the country, aims to provide college / university students with a comprehensive understanding of promotion and protection of Human Rights. Quoting shlokas from ancient Indian scriptures like the Rigveda highlighted that compassion and forgiveness have been the hallmark of age-old traditions and customs of Indian society.

He encouraged the interns to make the best use of the exposure to the various aspects of human rights during their internship with the Commission. He urged them to evolve as better human beings by developing a sense of compassion towards others' suffering before becoming better professionals.

Before this, Shri Bharat Lal, Secretary General NHRC emphasised that the internship programme also aims at sensitising youth to evolve as defenders and ambassadors of human rights. He said that the selected interns should imbibe the values and knowledge from the eminent speakers during the OSTI Programme. He said that at their core, human rights are about real people, lived experiences and everyday conduct. Therefore, the interns also need to look beyond statutes and judgements to observe values in action, understand grievances, engage with lived realities and reflect on how violations occur and more importantly how they can be prevented by spreading awareness.

Smt. Saidingpuii Chhakchhuak, Joint Secretary, NHRC gave a detailed overview of the programme's carefully designed curriculum. This includes lectures and virtual tours of institutions such as Tihar Jail, Shelter Home and Police Station to offer direct insights into the realities of human rights. She further informed the interns about various activities and competitions aimed at enhancing their understanding of human rights and boosting their confidence.

Lt. Col. Virender Singh, Director, NHRC and staff of the Training Division were present in the inaugural session.



Source: <https://ommcomnews.com/india-news/anandapur-warehouses-nhrc-team-former-congress-mp-chowdhury-visit-fire-site/>

Anandapur Warehouses: NHRC Team, Former Congress MP Chowdhury Visit Fire Site

by OMMCOM NEWS | February 3, 2026 in Nation

Kolkata: A three-member delegation from the National Human Rights Commission (NHRC) visited the Anandapur warehouse fire incident site on Tuesday, to take stock of the situation. The area was also visited by former MP Adhir Chowdhury.

According to the police, the delegation arrived in West Bengal on Monday afternoon. In the evening, they held a meeting with the District Magistrate of South 24 Parganas. On Tuesday, they went to the incident site in Anandapur. There, they examined all aspects of the situation and gathered evidence.

It is reported that they may subsequently hold a meeting with the Superintendent of Police of the Baruipur Police District.

Meanwhile, senior Congress leader and former MP Adhir Chowdhury also visited the site on Tuesday. He directly blamed the state government for its patronage for the horrific incident that resulted in the deaths of 27 people. However, the police did not allow him to visit the actual fire site. Speaking to media persons outside the Anandapur warehouse, Chowdhury said, "Such a major incident happened in the heart of Kolkata. It is impossible for a factory to be built illegally on a wetland without the full support of the ruling party."

He questioned why the factory lacked fire safety measures and why the administration was still clueless about who owns the factory or how many workers were employed there. He alleged that such a death trap was created by flouting the rules with the connivance of Trinamool Congress leaders.

Criticising Chief Minister Mamata Banerjee for not visiting the fire site, Chowdhury said, "So many people died just a few kilometres from the city centre, yet the Chief Minister didn't feel the need to come here even once. She has established herself today as a heartless, conscienceless and cruel ruler. She should have come here wearing a black armband, but instead, she's performing a 'circus' in Delhi."

The fire broke out at the Pushpanjali decorator's warehouse and Wow Momo factory in the wee hours of January 26.

For 32 hours, despite working with wartime urgency, the fire service could not easily bring the fire under control. Twelve fire engines were continuously deployed. Workers were trapped inside the warehouses and burned to death.

The Narendrapur police arrested the manager and deputy manager of the momo manufacturing company. Earlier, the owner of the Pushpanjali decorator's warehouse Gangadhar Das was arrested.

(IANS)



Source: <https://www.pib.gov.in/PressReleasePage.aspx?PRID=2222811®=3&lang=2>

NHRC, India's Online Short Term Internship Programme for February 2026 begins

80 university-level students from diverse academic backgrounds shortlisted out of 1,114 applicants
Urging the interns to imbibe human values, Chairperson, Justice V. Ramasubramanian emphasises compassion and forgiveness as the hallmark of age-old traditions and customs of Indian society

Secretary General, Shri Bharat Lal says, the internship aims at sensitising the youth to evolve as defenders and ambassadors of human rights

Posted On: 03 FEB 2026 8:17 PM by PIB Delhi

The first two-week Online Short Term Internship Programme (OSTI) in 2026 of the National Human Rights Commission (NHRC), India has begun. Chairperson, Justice V. Ramasubramanian inaugurated it in the presence of Secretary General, Shri Bharat Lal and senior officers. 80 university-level students from diverse academic backgrounds shortlisted out of 1,114 applicants from 19 States and Union territories across the nation are attending it. The two-week programme will conclude on 13th February 2026.

Addressing them, Justice Ramasubramanian said that the OSTI, in line with the mandate of the Commission under the PHRC Act to propagate the human rights discourse in the country, aims to provide college / university students with a comprehensive understanding of promotion and protection of Human Rights. Quoting shlokas from ancient Indian scriptures like the Rigveda highlighted that compassion and forgiveness have been the hallmark of age-old traditions and customs of Indian society.

He encouraged the interns to make the best use of the exposure to the various aspects of human rights during their internship with the Commission. He urged them to evolve as better human beings by developing a sense of compassion towards others' suffering before becoming better professionals.

Before this, Shri Bharat Lal, Secretary General NHRC emphasised that the internship programme also aims at sensitising youth to evolve as defenders and ambassadors of human rights. He said that the selected interns should imbibe the values and knowledge from the eminent speakers during the OSTI Programme. He said that at their core, human rights are about real people, lived experiences and everyday conduct. Therefore, the interns also need to look beyond statutes and judgements to observe values in action, understand grievances, engage with lived realities and reflect on how violations occur and more importantly how they can be prevented by spreading awareness.

Smt. Saidingpuii Chhakchhuak, Joint Secretary, NHRC gave a detailed overview of the programme's carefully designed curriculum. This includes lectures and virtual tours of institutions such as Tihar Jail, Shelter Home and Police Station to offer direct insights into the realities of human rights. She further informed the interns about various activities and competitions aimed at enhancing their understanding of human rights and boosting their confidence.

Lt. Col. Virender Singh, Director, NHRC and staff of the Training Division were present in the inaugural session.

NSK

(Release ID: 2222811) Visitor Counter : 26



Source: <https://www.thestatesman.com/bengal/anandapur-fire-adhir-blames-tmc-calls-it-administrative-failure-1503551407.html>

Anandapur fire: Adhir blames TMC, calls it 'administrative failure'

Senior Congress leader and former West Bengal Pradesh Congress Committee president Adhir Ranjan Chowdhury on Tuesday squarely blamed the ruling Trinamul Congress (TMC) for the devastating fire at Nazirabad in Anandapur, alleging large-scale administrative failure and political patronage behind the tragedy.

Statesman News Service | Kolkata | February 3, 2026 10:26 pm

Senior Congress leader and former West Bengal Pradesh Congress Committee president Adhir Ranjan Chowdhury on Tuesday squarely blamed the ruling Trinamul Congress (TMC) for the devastating fire at Nazirabad in Anandapur, alleging large-scale administrative failure and political patronage behind the tragedy.

Mr Chowdhury visited the site of the incident and launched a scathing attack on Chief Minister Mamata Banerjee, accusing her of remaining indifferent even after one of the deadliest industrial fires in recent times. "It is impossible for any humane person to stand here without feeling grief," he said while addressing the media at Nazirabad. "We are hearing that at least 32 people have lost their lives. The responsibility lies entirely with the Trinamul Congress."

The Congress leader alleged that such factories could not operate without the backing of ruling party leaders. He questioned how a large industrial unit could function without basic fire safety arrangements and why the administration remained unaware of crucial details such as the identity of the factory owner, the number of workers employed, and the legality of the construction. Mr Chowdhury further alleged that the factory had been built on wetlands, raising serious questions about regulatory clearances.

Targeting the Chief Minister directly, Mr Chowdhury said Ms Banerjee should have been the first to visit the site wearing a black badge in mourning. "Instead, she is attending events in Delhi and putting up a spectacle. She is evading responsibility," he alleged.

Meanwhile, eight days after the incident, a three-member team of the National Human Rights Commission (NHRC) reached the site on Tuesday morning, prompting questions over the delay. The team had arrived in the state on Monday and held a meeting with the South 24-Parganas District Magistrate before inspecting the site at Nazirabad. They were also scheduled to meet the Superintendent of Police of Baruipur Police District.



Source: <https://www.thehawk.in/news/india/jana-sena-mla-booked-on-allegations-of-sexual-exploitation>

Jana Sena MLA booked on allegations of sexual exploitation

Andhra Pradesh MLA Accused of Sexual Exploitation, Party Launches Probe

The Hawk - Feb 03, 2026, 11:33 PM

Amaravati, Feb 3 (IANS) The Andhra Pradesh police on Tuesday registered an FIR against Jana Sena MLA Arava Sridhar following the allegations that he sexually exploited a woman.

The police registered the case against the MLA under sections 318(2), 318(4), 88, 351(2) of Bharat Nyaya Sanhita (BNS) and took up an investigation.

Following the directions National Human Rights Commission (NHRC), the Kadapa district superintendent of police ordered the registration of the case against the Railway Koduru MLA.

The woman had approached the NHRC seeking justice after a FIR was not registered on her complaint.

She alleged last week that the MLA sexually exploited her for over a year on the pretext of marriage and forced her to abort.

The woman, said to be a government employee, in a selfie video claimed that the exploitation began shortly after Sridhar was elected as an MLA in 2024. She alleged that she was taken in a car to an isolated place, where he assaulted her.

She alleged that she had undergone five abortions over the past year and that the MLA repeatedly tortured and threatened her. She said that he also called her husband to force him to divorce her.

The MLA of Pawan Kalyan-led party, however, denied the allegations made by the woman. He claimed that false propaganda and deepfake videos were circulated about him.

Meanwhile, MLA Sridhar on Tuesday appeared before a three-committee constituted by Jana Sena to probe the allegations against him.

Talking to media persons after appearing before the panel, he said that he is ready to face the case.

"No matter how many cases they file against me, I will face them. Even if they file a hundred cases, I am ready to confront them," he said.

Sridhar also termed it an entirely personal matter and urged the media not to drag the party into it.

The Jana Sena, headed by Deputy Chief Minister Pawan Kalyan, named its leaders T. Sivashankar, T. Ramadevi, and T.C. Varun as three members of the panel to probe the allegations made by a woman.

Jana Sena, a partner in the TDP-led NDA government, has asked the committee to probe the media reports about the allegations against the party MLA from Railway Koduru constituency in Tirupati district.

It had directed MLA Sridhar to appear before the committee within seven days to give a clarification on the allegations. He was also asked to stay away from party activities till the committee submits its report.

--IANS

ms/dan



Source: <https://thenewsmill.com/2026/02/ysrcp-delegation-to-seek-intervention-over-andhra-pradesh-law-and-order-issues/>

YSRCP delegation to seek intervention over Andhra Pradesh law and order issues

Written By: TNM (With ANI Inputs)

| Published on: Feb 3, 2026

A delegation from the Yuvajana Sramika Rythu Congress Party (YSRCP), including MPs, MLAs, MLCs, former MLAs, and former MLCs, will meet the National Human Rights Commission (NHRC) and the Scheduled Castes Commission on Wednesday to seek intervention concerning alleged state-supported violence and a breakdown of law and order in Andhra Pradesh.

The delegation is scheduled to submit detailed representations to the NHRC at 2 pm and the SC Commission at 3.30 pm. These submissions will outline a series of attacks on party leaders and alleged human rights violations under the current ruling coalition.

Members of the YSRCP will call for a central investigation into the brutal murder of Dalit activist Manda Salman in Palnadu and express concerns about displacement and fear among Scheduled Caste families in the area.

The delegation will also present reports of alleged attempted murders and petrol bomb attacks on the residences of former ministers Ambati Rambabu and Jogi Ramesh. They will highlight the filing of more than 16 alleged false cases against Rambabu and continued intimidation of BC leader Jogi Ramesh. Evidence of police negligence and systematic targeting of YSRCP members is expected to be submitted to the commissions.

Earlier, YSRCP official spokesperson Rachamallu Siva Prasad Reddy criticised the rise in political violence in Andhra Pradesh, noting that houses have been attacked and petrol bombed, creating fear among families. He alleged that TDP activists are entering homes, intimidating women and children, while the police remain passive.

He stated that attacks on YSRCP leaders' residences, including the intrusion into former minister Ambati Rambabu's house, occurred without meaningful police intervention and that elements within the police are acting under political pressure from Chief Minister Chandrababu Naidu.

Rachamallu further claimed that since Lokesh assumed greater political responsibility, the "Red Book rule" has turned into "bloodshed," leaving political leaders and their properties insecure. Referring to the Tirumala laddu controversy, he said Naidu had falsely alleged the presence of animal fat, while a CBI-linked report found no adulteration.

He recalled speeches by Naidu and Pawan Kalyan that used harsh language against Y.S. Jagan Mohan Reddy and YSRCP leaders, urging the public to question both TDP leaders and the police over their conduct. He warned that continued police inaction would further erode public safety and democratic norms.

This follows allegations that a group of TDP workers attacked former minister Ambati Rambabu's house and office the previous day.



Source: <https://timesofindia.indiatimes.com/city/kolkata/nhrc-team-inspects-anandapur-fire-site/articleshow/127893370.cms>

NHRC team inspects Anandapur fire site

Feb 4, 2026, 05.18 AM IST

Kolkata: A four-member team of the National Human Rights Commission visited the site of the Anandapur warehouse in Nazirabad on Tuesday. The fire, that broke out on Jan 26, claimed at least 27 lives. The team inspected the accident site along with officers from the Baruipur Narendrapur Police. The rights body earlier took suo motu cognisance of the incident on Jan 30 after receiving a complaint alleging gross human rights violations at the accident site. Three people have been arrested so far and a special investigation team was formed to probe the matter.

On Tuesday, the NHRC team examined areas where bodies were recovered, and reviewed the working conditions at the warehouse, which housed two godowns, one belonging to a decorator and another to a popular food chain. The team has already collected paperwork of the two warehouses to study if they had the required permissions to operate. The NHRC team will also examine the role of authorities in overseeing the working and living conditions of people at the warehouse. —Dwaipayan Ghosh



Source: <https://timesofindia.indiatimes.com/city/hyderabad/techie-files-plaint-against-mnc-over-16-hr-work-days/articleshow/127893629.cms>

Hyderabad techie files plaint against MNC over 16-hour workdays; says exceeding stipulated 40-hour week became an 'unwritten norm'

TNN | Feb 4, 2026, 06.46 AM IST

HYDERABAD: Accusing a major MNC of forcing him to intermittently work for over 16 hours a day during his 14-year tenure, a former employee lodged a complaint with the Telangana labour department, seeking compensation for the extra hours worked.

The complaint assumes significance amid a nationwide debate on optimal working hours for India's youth, triggered by Infosys founder N R Narayana Murthy's call for a 72-hour work week to become the norm.

"It is impossible to physically or mentally work for so many hours. Also, when companies charge clients by the hour, why shouldn't employees be paid accordingly?" said the complainant, Sridhar Merugu, who also approached the National Human Rights Commission over the matter.

He said he was compelled to flag the "illegal practice" after the tech giant dismissed his request for overtime wages and subsequently terminated his services. According to the IT professional, the MNC continued to push him to work even when he was unwell and denied him late-night (8 pm to 4 am) and early-morning (4 am to 8 pm) shift allowances, in violation of labour laws.

"For about 3 to 4 months, I was forced to work continuously for more than 16 hours a day due to a shortage of resources. I was paid no overtime. I raised the issue only when it became too much to handle," Sridhar told TOI, alleging that his termination in September 2025 was directly linked to his refusal to work under "unlawful conditions".

"Instead of addressing my grievances, they laid me off within a week of me raising the issue," said the 45-year-old professional.

Sridhar urged the govt dept to direct the US-based firm to clear his pending overtime dues, along with statutory interest and penalties.

Unwritten norm in IT industry

Reacting to the case, other IT professionals from Hyderabad said exceeding the stipulated 40-hour work week became an unwritten norm in the industry, to the extent that many do not even consider claiming overtime, despite it being their legal right.

"Working even on weekends and holidays without pay became very common, especially post the pandemic. Be it management, team leaders or employees, everyone knows this but chooses to turn a blind eye," said Santosh Kumar, an IT employee with nearly 3 decades of experience.

He claimed that companies were increasingly pressuring employees to work overtime and indirectly threatening termination if they fail to comply, citing resource shortages or budgetary constraints. "Many are working for over 18 hours a day. The work culture has deteriorated, and there is no job security," he rued.

Similar concerns were raised by C Vinod Kumar, president of the Forum for IT Employees, who said the work-from-home culture exacerbated the problem.

"The concept of overtime pay has practically disappeared. Companies now expect employees to take client calls even at midnight, following US or UK time zones, and work through weekends," he said. He described statements by industry leaders, such as Narayana Murthy advocating 70-72-hour work weeks, as reflective of "a capitalist mindset with little concern for employees' work-life balance".

New labour codes to streamline issues

Members of the Hyderabad Software Enterprises Association (HYSEA) said while overtime and extra working hours were not effectively regulated in the past, new labour codes that came into effect in Nov 2025 are expected to address these issues.

"There may be some older, individual cases. However, going forward, ambiguous practices such as overtime without pay will be streamlined, and such issues are unlikely to recur," said Phani Pattamatta, chief operating officer, HYSEA.

Pointing out that changes are already visible, he said several companies, in their recent quarterly results, reported an increase in employee costs following the implementation of the new labour codes. "These anomalies will be regulated, and employees will be adequately compensated," he added.



Source: <https://cnewsbharat.com/hindi/news/etah-157694>

जलेसर की बेटी अमेरिका में करेगी वकालत, न्यूयॉर्क व मिसोरी बार से मिली मान्यता

by SHIKHA MISHRA | 03 Feb 2026 04:15 PM

जलेसर : नगर जलेसर की बेटी हिमांजलि गौतम ने अमेरिका के न्यूयॉर्क बार और मिसोरी बार से मान्यता प्राप्त कर ली है। मान्यता मिलने के बाद अब उन्हें अमेरिका में वकालत करने की आधिकारिक अनुमति मिल गई है।

हिमांजलि, नगर के प्रमुख उद्योगपति एवं भाजपा नेता शैलेश गौतम की पुत्री हैं। वे इससे पूर्व सुप्रीम कोर्ट ऑफ इंडिया में वकालत कर चुकी हैं तथा राष्ट्रीय मानवाधिकार आयोग में उच्च पद पर भी सेवाएं दे चुकी हैं। उन्होंने दिल्ली विश्वविद्यालय से विधि की डिग्री प्राप्त की है और महिला सशक्तिकरण के क्षेत्र में भारत में उल्लेखनीय कार्य किया है। वर्तमान में वे अमेरिका में निवास कर रही हैं और अब भारत व अमेरिका—दोनों देशों में वकालत की योग्यता रखती हैं। हिमांजलि की माता विनोद गौतम नगर के प्रतिष्ठित सेम्फोर्ड स्कूल की प्रबंधक एवं न्यू एरा कॉन्वेंट स्कूल की प्रधानाचार्य हैं।

इस उपलब्धि पर विधायक संजीव दिवाकर, ब्लॉक प्रमुख भू देवी यादव, भाजपा पदाधिकारी अमित गुप्ता, प्रमुख चिकित्सक विजय कुमार गौतम, भाजपा मंडल नगर अध्यक्ष गौरव वाण्णोय, पश्चिमी उत्तर प्रदेश उद्योग व्यापार मंडल अध्यक्ष मनोज बजरंगी सहित अनेक गणमान्य लोगों ने हर्ष व्यक्त किया।

रिपोर्टर : लखन

Source: <https://www.deshbandhu.co.in/amp/westbengal/bengal-fire-breaks-out-at-anandpur-warehouse-nhrc-team-visits-the-incident-site-286478>

बंगाल: आनंदपुर गोदाम में लगी आग, एनएचआरसी टीम ने घटना स्थल का किया दौरा

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के तीन सदस्यीय प्रतिनिधिमंडल ने आनंदपुर गोदाम में लगी आग की घटना स्थल का दौरा कर स्थिति का जायजा लिया।

By : एजेंसी | Update: 2026-02-03 18:02 GMT

कोलकाता। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के तीन सदस्यीय प्रतिनिधिमंडल ने मंगलवार को आनंदपुर गोदाम में लगी आग की घटना स्थल का दौरा कर स्थिति का जायजा लिया।

कांग्रेस नेता अधीर चौधरी ने भी इस क्षेत्र का दौरा किया।

पुलिस के मुताबिक, प्रतिनिधिमंडल सोमवार दोपहर पश्चिम बंगाल पहुंचा और शाम को उन्होंने दक्षिण 24 परगना के जिला मजिस्ट्रेट से मुलाकात की। मंगलवार को वे आनंदपुर स्थित घटना स्थल पर गए, जहां उन्होंने स्थिति के सभी पहलुओं का जायजा लिया और सबूत जुटाए।

ऐसी खबरें हैं कि वे बाद में बारुइपुर जिले के पुलिस अधीक्षक के साथ बैठक कर सकते हैं।

इसी बीच, कांग्रेस के वरिष्ठ नेता अधीर चौधरी ने भी घटनास्थल का दौरा किया। उन्होंने इस भयावह घटना के लिए सीधे तौर पर राज्य सरकार को जिम्मेदार ठहराया, जिसके परिणामस्वरूप 27 लोगों की मौत हुई।

हालांकि, पुलिस ने उन्हें आग लगने वाली जगह पर जाने की अनुमति नहीं दी। आनंदपुर गोदाम के बाहर मीडियाकर्मियों से बात करते हुए चौधरी ने कहा, "कोलकाता के बीचो-बीच इतनी बड़ी घटना घटी है। सत्ताधारी पार्टी के पूर्ण समर्थन के बिना किसी वेटलैंड पर अवैध रूप से कारखाना बनाना असंभव है।" उन्होंने सवाल उठाया कि कारखाने में अग्नि सुरक्षा उपायों का अभाव क्यों है और प्रशासन को अभी तक यह जानकारी क्यों नहीं है कि कारखाने का मालिक कौन है या वहां कितने कर्मचारी कार्यरत हैं। उन्होंने आरोप लगाया कि टीएमसी के नेताओं की मिलीभगत से नियमों की अनदेखी करते हुए इस तरह का जानलेवा कारखाना बनाया गया है।

मुख्यमंत्री ममता बनर्जी द्वारा आगजनी स्थल का दौरा न करने की आलोचना करते हुए चौधरी ने कहा, "शहर के केंद्र से कुछ ही किलोमीटर दूर इतने सारे लोगों की जान चली गई, फिर भी मुख्यमंत्री ने यहां आने की जहमत तक नहीं उठाई। उन्होंने आज खुद को एक निर्दयी, निर्दयी और कूर शासक के रूप में साबित कर दिया है। उन्हें यहां काली पट्टी बांधकर आना चाहिए था, लेकिन इसके बजाय वह दिल्ली में 'तमाशा' कर रही है।"

दरअसल, पुष्पांजलि डेकोरेटर के गोदाम और वाव मोमो फैक्ट्री में 26 जनवरी को आग लग गई। 32 घंटे तक, युद्धस्तर की तत्परता के साथ काम करने के बावजूद अग्निशमन सेवा आग पर आसानी से काबू नहीं पा सकी। 12 दमकल गाड़ियां लगातार तैनात रहीं। गोदामों के अंदर फंसे मजदूर की मौत हो गई। नरेंद्रपुर पुलिस ने मोमो बनाने वाली कंपनी के मैनेजर और डिप्टी मैनेजर को गिरफ्तार कर लिया है। इससे पहले, पुष्पांजलि डेकोरेटर्स के गोदाम के मालिक गंगाधर दास को गिरफ्तार किया गया था।



Source: <https://jantaserishta.com/local/andhra-pradesh/ysrcp-leader-jogi-ramesh-claimed-that-he-faces-a-threat-to-his-life-from-lokesh-4561801>

YSRCP नेता जोगी रमेश ने लोकेश से जान का खतरा होने का दावा किया

Dolly 3 फ़रवरी 2026

Vijayawada विजयवाड़ा: पूर्व मंत्री और YSR कांग्रेस पार्टी के नेता जोगी रमेश ने सोमवार को दावा किया कि उनकी जान और उनके परिवार की सुरक्षा को मंत्री नारा लोकेश से खतरा है और कहा कि अगर भविष्य में उन्हें कोई नुकसान होता है तो इसके लिए TDP नेता पूरी तरह जिम्मेदार होंगे। उन्होंने आरोप लगाया कि रविवार को उनके घर पर हुआ हमला MP केसिनेनी चिन्नी के नेतृत्व में लोकेश के निर्देश पर किया गया था। उन्होंने कहा कि TDP कार्यकर्ताओं ने पुलिस की मौजूदगी और समर्थन से उनके घर पर पेट्रोल बम से हमला किया, जो उन्हें शारीरिक रूप से खत्म करने और उनके परिवार को डराने की साजिश का हिस्सा था। जोगी रमेश कृष्णा और NTR जिलों के YSRCP नेताओं के साथ इब्राहिमपटनम में अपने आवास पर मीडिया से बात कर रहे थे।

YSRCP नेता ने कहा कि वह भगवान वेंकटेश्वर को अपना देवता और वाई.एस. जगन मोहन रेडी को अपना नेता मानते हैं, और सवाल किया कि जब उनके नेता के खिलाफ झूठे आरोप लगाए जा रहे हों तो क्या उन्हें चुप रहना चाहिए। जोगी रमेश ने कहा कि ये हमले सरकार की नाकामियों पर सवाल उठाने वाली आवाजों को चुप कराने और YSRCP में पिछड़े वर्ग (BC) के नेताओं को डराने के लिए किए जा रहे हैं, ताकि वे बोलना बंद कर दें। उन्होंने आरोप लगाया कि उनके घर पर हमला करने के लिए सैकड़ों TDP कार्यकर्ताओं को जुटाया गया था और इस घटना को लोकतंत्र और पिछड़े समुदायों पर हमले के रूप में देखा जाना चाहिए।

YSRCP नेता ने दावा किया कि सबूत दिखाने और शामिल लोगों के नाम बताने के बावजूद, अधिकारी गिरफ्तारियां नहीं कर रहे थे, बल्कि उनके खिलाफ ही मामले दर्ज किए जा रहे थे। उन्होंने आगे आरोप लगाया कि पुलिसकर्मी उनके परिवार की रक्षा करने के बजाय हमलावरों के साथ खड़े थे, जबकि हमले के दौरान उनके पिता, पत्नी और बेटा घर के अंदर थे, जिससे उनकी जान को खतरा था।

इस बीच, पार्टी अध्यक्ष जगन मोहन रेडी के निर्देश पर YSRCP के केंद्रीय कार्यालय में हुई एक आपात बैठक में, राज्य समन्वयक सज्जाला रामकृष्ण रेडी और विधान परिषद में विपक्ष के नेता बोत्सा सत्यनारायण के नेतृत्व में वरिष्ठ नेताओं ने पूर्व मंत्री अंबाती रामबाबू पर कथित हत्या के प्रयास और पूर्व मंत्री जोगी रमेश के घर पर हुए हमले पर चर्चा की। कानून-व्यवस्था के पूरी तरह चरमराने का आरोप लगाते हुए, उन्होंने कहा कि मुख्यमंत्री चंद्रबाबू नायडू के तहत राज्य को "जंगल राज" में धकेल दिया गया है और घोषणा की कि पार्टी सरकार की "गलतियों" को राष्ट्रीय मंच पर ले जाएगी। नेताओं ने कहा कि धमकी और पार्टी नेताओं के घरों पर हमलों के ज़रिए विपक्षी आवाज़ों को दबाया जा रहा है, लेकिन ज़ोर देकर कहा कि ऐसे कामों से YSRCP पीछे नहीं हटेगी और पार्टी अपना काम और तेज़ करेगी।

उन्होंने सरकार पर लहू प्रसाद पर विवादित बयानों से तिरुमाला के भक्तों की भावनाओं को ठेस पहुंचाने का आरोप लगाया और चंद्रबाबू नायडू से माफ़ी मांगने की मांग की। पार्टी ने आरोप लगाया कि तीन दिनों के अंदर कई पूर्व मंत्रियों और विधायकों को निशाना बनाया गया, और दावा किया कि पुलिस की निष्क्रियता ने हमलावरों को और हिम्मत दी है। YSRCP नेताओं ने आगे कहा कि पुलिस सिस्टम कमज़ोर हो गया है, अधिकारी बार-बार सुरक्षा के लिए बुलाने पर भी जवाब नहीं दे रहे हैं और कुछ मामलों में तो पीड़ितों के खिलाफ ही केस दर्ज कर रहे हैं। उन्होंने इस मुद्दे को दिल्ली में उठाने, कोर्ट जाने और राष्ट्रीय मानवाधिकार आयोग से संपर्क करने की योजनाओं की घोषणा की। हाल के राजनीतिक इतिहास में इन घटनाओं को अभूतपूर्व बताते हुए, पार्टी नेताओं ने कहा कि वे राजनीतिक और कानूनी लड़ाई जारी रखेंगे, इस मुद्दे को केंद्र सरकार तक ले जाएंगे और जनता की राय जुटाएंगे, और ज़ोर देकर कहा कि विपक्ष को चुप कराने की कोशिशें आखिरकार नाकाम होंगी।



Source: <https://jantaserishta.com/local/west-bengal/anandpur-warehouse-nhrc-team-and-former-congress-mp-chaudhary-visited-the-site-of-the-fire-4562475>

आनंदपुर गोदाम: NHRC टीम, पूर्व कांग्रेस सांसद चौधरी ने आग वाली जगह का दौरा किया

Dolly 3 फ़रवरी 2026

Kolkata कोलकाता: नेशनल ह्यूमन राइट्स कमीशन (NHRC) के तीन सदस्यों के एक डेलिगेशन ने मंगलवार को हालात का जायजा लेने के लिए आनंदपुर वेयरहाउस आग लगने वाली जगह का दौरा किया। इस इलाके का दौरा पूर्व सांसद अधीर चौधरी ने भी किया।

पुलिस के मुताबिक, डेलिगेशन सोमवार दोपहर को पश्चिम बंगाल पहुंचा। शाम को, उन्होंने दक्षिण 24 परगना के डिस्ट्रिक्ट मजिस्ट्रेट के साथ एक मीटिंग की। मंगलवार को, वे आनंदपुर में घटना वाली जगह पर गए। वहां, उन्होंने हालात के सभी पहलुओं की जांच की और सबूत इकट्ठा किए। खबर है कि वे बाद में बारुईपुर पुलिस जिले के पुलिस सुपरिटेंडेंट के साथ मीटिंग कर सकते हैं।

इस बीच, कांग्रेस के सीनियर नेता और पूर्व सांसद अधीर चौधरी ने भी मंगलवार को उस जगह का दौरा किया। उन्होंने 27 लोगों की मौत वाली इस भयानक घटना के लिए सीधे तौर पर राज्य सरकार को जिम्मेदार ठहराया। हालांकि, पुलिस ने उन्हें आग लगने वाली असली जगह पर जाने की इजाजत नहीं दी।

आनंदपुर वेयरहाउस के बाहर मीडिया वालों से बात करते हुए चौधरी ने कहा, "कोलकाता के बीचों-बीच इतनी बड़ी घटना हुई। सत्ताधारी पार्टी के पूरे सोपोर्ट के बिना वेटलैंड पर अवैध रूप से फैक्ट्री बनाना नामुमकिन है।" उन्होंने सवाल उठाया कि फैक्ट्री में आग से सुरक्षा के इंतजाम क्यों नहीं थे और प्रशासन को अभी भी यह क्यों नहीं पता कि फैक्ट्री का मालिक कौन है या वहां कितने मजदूर काम करते थे। उन्होंने आरोप लगाया कि तृणमूल कांग्रेस के नेताओं की मिलीभगत से नियमों का उल्लंघन करके ऐसा मौत का जाल बनाया गया।

मुख्यमंत्री ममता बनर्जी के आग लगने वाली जगह पर न आने की आलोचना करते हुए चौधरी ने कहा, "शहर के सेंटर से कुछ ही किलोमीटर दूर इतने सारे लोग मारे गए, फिर भी मुख्यमंत्री को एक बार भी यहां आने की जरूरत महसूस नहीं हुई। उन्होंने आज खुद को एक बेरहम, बिना दिल वाली और कूर शासक के तौर पर साबित किया है। उन्हें यहां काला बैंड पहनकर आना चाहिए था, लेकिन इसके बजाय, वह दिल्ली में 'सर्केस' कर रही हैं।" 26 जनवरी की सुबह-सुबह पुष्पांजलि डेकोरेटर के वेयरहाउस और वाओ मोमो फैक्ट्री में आग लग गई थी। 32 घंटे तक, युद्ध स्तर पर काम करने के बावजूद, फायर सर्विस आग पर आसानी से काबू नहीं पा सकी। बारह फायर इंजन लगातार तैनात थे। मजदूर वेयरहाउस के अंदर फंस गए और जलकर मर गए। नरेंद्रपुर पुलिस ने मोमो बनाने वाली कंपनी के मैनेजर और डिप्टी मैनेजर को गिरफ्तार कर लिया है। इससे पहले, पुष्पांजलि डेकोरेटर के वेयरहाउस के मालिक गंगाधर दास को गिरफ्तार किया गया था।



Source: <https://jantaserishta.com/local/west-bengal/fire-breaks-out-at-anandpur-godown-nhrc-team-visits-the-site--4562742>

आनंदपुर गोदाम में लगी आग, एनएचआरसी टीम ने घटना स्थल का किया दौरा

SHIDDHANT 3 फ़रवरी 2026

आनंदपुर गोदाम में लगी...

Kolkata कोलकाता। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के तीन सदस्यीय प्रतिनिधिमंडल ने मंगलवार को आनंदपुर गोदाम में लगी आग की घटना स्थल का दौरा कर स्थिति का जायजा लिया। कांग्रेस नेता अधीर चौधरी ने भी इस क्षेत्र का दौरा किया। पुलिस के मुताबिक, प्रतिनिधिमंडल सोमवार दोपहर पश्चिम बंगाल पहुंचा और शाम को उन्होंने दक्षिण 24 परगना के जिला मजिस्ट्रेट से मुलाकात की। मंगलवार को वे आनंदपुर स्थित घटना स्थल पर गए, जहां उन्होंने स्थिति के सभी पहलुओं का जायजा लिया और सबूत जुटाए।

ऐसी खबरें हैं कि वे बाद में बारूदपुर जिले के पुलिस अधीक्षक के साथ बैठक कर सकते हैं। इसी बीच, कांग्रेस के वरिष्ठ नेता अधीर चौधरी ने भी घटनास्थल का दौरा किया। उन्होंने इस भयावह घटना के लिए सीधे तौर पर राज्य सरकार को जिम्मेदार ठहराया, जिसके परिणामस्वरूप 27 लोगों की मौत हुई। हालांकि, पुलिस ने उन्हें आग लगने वाली जगह पर जाने की अनुमति नहीं दी। आनंदपुर गोदाम के बाहर मीडियाकर्मियों से बात करते हुए चौधरी ने कहा, "कोलकाता के बीचो-बीच इतनी बड़ी घटना घटी है। सत्ताधारी पार्टी के पूर्ण समर्थन के बिना किसी वेटलैंड पर अवैध रूप से कारखाना बनाना असंभव है।" उन्होंने सवाल उठाया कि कारखाने में अनि सुरक्षा उपायों का अभाव क्यों है और प्रशासन को अभी तक यह जानकारी क्यों नहीं है कि कारखाने का मालिक कौन है या वहां कितने कर्मचारी कार्यरत हैं। उन्होंने आरोप लगाया कि टीएमसी के नेताओं की मिलीभगत से नियमों की अनदेखी करते हुए इस तरह का जानलेवा कारखाना बनाया गया है।

मुख्यमंत्री ममता बनर्जी द्वारा आगजनी स्थल का दौरा न करने की आलोचना करते हुए चौधरी ने कहा, "शहर के केंद्र से कुछ ही किलोमीटर दूर इतने सारे लोगों की जान चली गई, फिर भी मुख्यमंत्री ने यहां आने की जहमत तक नहीं उठाई। उन्होंने आज खुद को एक निर्दयी, निर्दयी और कूर शासक के रूप में साबित कर दिया है। उन्हें यहां काली पट्टी बांधकर आना चाहिए था, लेकिन इसके बजाय वह दिल्ली में 'तमाशा' कर रही है।"

दरअसल, पुष्पांजलि डेकोरेटर के गोदाम और वाव मोमो फैक्ट्री में 26 जनवरी को आग लग गई। 32 घंटे तक, युद्धस्तर की तत्परता के साथ काम करने के बावजूद अनिश्चित सेवा आग पर आसानी से काबू नहीं पा सकी। 12 दमकल गाड़ियां लगातार तैनात रहीं। गोदामों के अंदर फंसे मजदूर की मौत हो गई। नरेंद्रपुर पुलिस ने मोमो बनाने वाली कंपनी के मैनेजर और डिप्टी मैनेजर को गिरफ्तार कर लिया है। इससे पहले, पुष्पांजलि डेकोरेटर्स के गोदाम के मालिक गंगाधर दास को गिरफ्तार किया गया था।



Source: <https://newstrack.com/uttar-pradesh/lucknow/nhrc-guidelines-violation-noida-naked-dead-body-handed-over-575606>

एनएचआरसी निर्देशों की अनदेखी? नोएडा में निर्वस्त्र शव सौंपने का मामला

मानवाधिकार आयोग की गाइडलाइन के बावजूद नोएडा में मृतक की निर्वस्त्र लाश परिजनों को सौंपे जाने से यूपी सरकार की गंभीरता पर सवाल खड़े हुए।
Ramkrishna Vajpe

Published on: 3 Feb 2026 6:46 PM

Noida News: National Human Rights Commission (एनएचआरसी) द्वारा मृतकों की गरिमा और अधिकारों की रक्षा के लिए जारी स्पष्ट निर्देशों के बावजूद उत्तर प्रदेश में उनका पालन कितना गंभीरता से हो रहा है, इसका चिंताजनक उदाहरण सोमवार को नोएडा में सामने आया। यहां एक मृतक की निर्वस्त्र लाश परिजनों को सौंपे जाने का मामला प्रकाश में आया है, जिसने प्रशासनिक संवेदनशीलता और जवाबदेही पर सवाल खड़े कर दिए हैं। नोएडा के चिपियाना गांव निवासी रचित ने आत्महत्या कर ली थी। पुलिस ने आवश्यक कानूनी कार्रवाई पूरी करने के बाद शव को पोस्टमार्टम के लिए सेक्टर-94 भेजा। परिजनों का आरोप है कि जब वे पोस्टमार्टम हाउस में शव लेने पहुंचे, तो वहां मौजूद कर्मचारियों ने उनसे पैसे की मांग शुरू कर दी। पैसे न देने पर स्टाफ ने शव को हाथ लगाने से इनकार कर दिया और स्ट्रेचर देने में भी आनाकानी की। अंततः शव को बिना कपड़ा ढंके ही परिजनों को सौंप दिया गया। मजबूर होकर परिजनों को शमशान घाट से चादर खरीदकर शव को ढंकना पड़ा।

मानवाधिकार आयोग ने मानवाधिकार संरक्षण अधिनियम, 1993 के तहत स्पष्ट किया है कि संविधान के अनुच्छेद 21 से प्राप्त जीवन, सम्मान और गरिमा का अधिकार केवल जीवित व्यक्ति तक सीमित नहीं है, बल्कि मृत शरीर तक भी समान रूप से लागू होता है। सुप्रीम कोर्ट और विभिन्न उच्च न्यायालयों ने भी समय-समय पर इस सिद्धांत की पुष्टि की है।

क्या थे मानवाधिकार आयोग के प्रमुख निर्देश

कोविड-19 की दूसरी लहर के दौरान बड़ी संख्या में मौतों और शव प्रबंधन की चुनौतियों को देखते हुए एनएचआरसी ने सभी राज्यों और केंद्र शासित प्रदेशों के लिए एक विशेष एडवाइजरी जारी की थी। इसके तहत आयोग ने निर्देश दिया था कि:

- * मृत शरीर को सम्मान, गोपनीयता और गरिमा के साथ संभाला जाए
- * पोस्टमार्टम के बाद शव को कपड़ों से ढककर, उचित अवस्था में परिजनों को सौंपा जाए
- * अस्पताल, मोर्चरी, पुलिस और स्थानीय प्रशासन के लिए स्पष्ट SOP बनाई जाए
- * शवों के साथ कोई भेदभाव या अमानवीय व्यवहार न हो
- * अंतिम संस्कार/दाह-संस्कार समय पर और धार्मिक-सांस्कृतिक परंपराओं के अनुसार हो
- * इन निर्देशों के अनुपालन पर 4 सप्ताह के भीतर रिपोर्ट आयोग को भेजी जाए

नोएडा की घटना क्यों गंभीर है

नोएडा में शव को निर्वस्त्र अवस्था में सौंपा जाना न केवल इन निर्देशों का उल्लंघन है, बल्कि मृतक की गरिमा पर सीधा आघात भी है। परिजनों के अनुसार, यह दृश्य उनके लिए गहरे मानसिक आघात का कारण बना। मानवाधिकार संगठनों का कहना है कि यह घटना दर्शाती है कि गाइडलाइन कागज़ों में तो हैं, लेकिन उनका पालन ज़मीन पर सुनिश्चित नहीं किया जा रहा।

सवाल जो खड़े हो रहे हैं

इस घटना ने एक बार फिर यह सवाल उठा दिया है कि—

- * क्या उत्तर प्रदेश सरकार ने एनएचआरसी की एडवाइजरी को पूरी गंभीरता से लागू किया?
- * क्या अस्पतालों और मोर्चरी स्टाफ को मृतकों की गरिमा को लेकर पर्याप्त प्रशिक्षण दिया गया?
- * दोषी अधिकारियों की जवाबदेही तय होगी या मामला फाइलों में दब जाएगा?

मानवाधिकार कार्यकर्ताओं का कहना है कि यदि इस प्रकरण में **ठोस कार्रवाई** नहीं हुई, तो यह संदेश जाएगा कि मृतकों के अधिकारों को लेकर भी व्यवस्था संवेदनशील नहीं है। अब निगाहें इस पर टिकी हैं कि उत्तर प्रदेश सरकार और प्रशासन इस मामले में क्या कदम उठाते हैं और क्या एनएचआरसी के निर्देशों को वास्तविक रूप से लागू करने की दिशा में कोई ठोस पहल होती है या नहीं।



Source: <https://www.patrika.com/amp/national-news/jana-sena-mla-arava-sridhar-accused-of-sexual-harassment-fir-registered-20320192>

'कार में बिठाकर एक सुनसान जगह पर...', पवन कल्याण के नेतृत्व वाली पार्टी के विधायक पर यौन शोषण का आरोप, FIR दर्ज

Sexual Harassment Case: महिला की शिकायत पर जन सेना MLA अरावा श्रीधर के खिलाफ यौन शोषण का मामला पुलिस ने दर्ज कर लिया है।
2 min read, भारत | Saurabh Mall | Feb 04, 2026

Jana Sena MLA Sexual Harassment Case: पवन कल्याण के नेतृत्व वाली जन सेना पार्टी के विधायक अरावा श्रीधर पर एक महिला ने गंभीर यौन शोषण (Sexual Harassment Case) के आरोप लगाए हैं, जिसके बाद पुलिस ने उनके खिलाफ एफआईआर दर्ज कर ली है।

महिला ने लगाया गंभीर आरोप

महिला का आरोप है कि विधायक उसे कार में बिठाकर सुनसान जगह पर ले गए और मारपीट की। शादी का झांसा देकर एक साल से ज्यादा समय तक उसका शोषण (Sexual Harassment) किया। इतना ही नहीं, उसने यह भी दावा किया कि विधायक ने जबरन उसका गर्भपात करवाने का दबाव डाला। महिला की शिकायत पर शुरूआत में मामला दर्ज नहीं हुआ, जिसके बाद उसने न्याय की उम्मीद में राष्ट्रीय मानवाधिकार आयोग (NHRC) का दरवाजा खटखटाया। एनएचआरसी के निर्देश मिलते ही कडप्पा जिले के एसपी ने रेलवे कोडुरु के विधायक के खिलाफ कार्रवाई का आदेश दिया। इसके बाद पुलिस ने बीएनएस की कई गंभीर धाराओं- 318(2), 318(4), 88 और 351(2) के तहत मामला दर्ज कर जांच शुरू कर दी है।

विधायक ने महिला द्वारा लगाए गए आरोपों से इनकार

सरकारी कर्मचारी बताई जा रही महिला ने एक सेल्फी वीडियो में दावा किया कि श्रीधर के 2024 में विधायक चुने जाने के तुरंत बाद से ही उसका शोषण शुरू हो गया था। उसने आरोप लगाया कि उसे कार में बिठाकर एक सुनसान जगह पर ले जाया गया, जहां उसने उसके साथ मारपीट की।

उसने आरोप लगाया कि पिछले एक साल में उसने पांच बार गर्भपात कराया और विधायक ने उसे बार-बार प्रताड़ित किया और धमकाया। उसने यह भी बताया कि उसने उसके पति को फोन करके उसे तलाक देने के लिए मजबूर किया।

हालांकि, पवन कल्याण के नेतृत्व वाली पार्टी के विधायक ने महिला द्वारा लगाए गए आरोपों से इनकार किया है। उन्होंने दावा किया कि उनके बारे में झूठा प्रचार और डीपफेक वीडियो फैलाए गए।

विधायक श्रीधर: मेरे खिलाफ चाहे जितने भी मामले दर्ज किए जाएं

इस बीच, जन सेना विधायक श्रीधर मंगलवार को उस तीन सदस्यीय समिति के सामने पेश हुए, जिसे पार्टी ने उनके खिलाफ लगे आरोपों की जांच के लिए बनाया है। समिति के सामने पेश होने के बाद उन्होंने मीडिया से कहा कि वह इस पूरे मामले का सामना करने के लिए पूरी तरह तैयार हैं।

श्रीधर ने कहा, "मेरे खिलाफ चाहे कितने भी केस दर्ज हों, मैं सबका सामना करूंगा। अगर सौ केस भी दर्ज हों, तब भी मैं पीछे नहीं हटूंगा।" उन्होंने इस मुद्दे को निजी मामला बताते हुए मीडिया से अपील की कि इसे पार्टी से न जोड़ा जाए।

जन सेना पार्टी ने इस मामले की जांच के लिए तीन नेताओं- टी. शिवशंकर, टी. रमादेवी और टी.सी. वरुण को समिति का सदस्य बनाया है, जो महिला द्वारा लगाए गए आरोपों की जांच करेंगे।

Source: <https://hindi.sabrangindia.in/article/social-activist-harsh-mander-statement-on-the-assam-cm-threats-of-filing-fir-i-will-continue-to-work-for-minorities>

असम के सीएम की सौ एफआईआर की धमकियों पर सामाजिक कार्यकर्ता हर्ष मंदर का बयान: “अल्पसंख्यकों के लिए काम करता रहूंगा”

Written by sabrang india | Published on: February 3, 2026

सामाजिक कार्यकर्ता हर्ष मंदर द्वारा असम के मुख्यमंत्री हिमंता बिस्वा शर्मा की ‘मिया मुस्लिमों’ (बांग्ला भाषी मुसलमानों) के खिलाफ की गई विवादास्पद टिप्पणियों को लेकर दिल्ली के हौज खास थाने में शिकायत दर्ज कराए जाने के जवाब में शर्मा ने मंदर के खिलाफ सौ मामले दर्ज कराने की धमकी दी है। इस पर प्रतिक्रिया देते हुए मंदर ने कहा कि इन धमकियों का उनके काम पर कोई असर नहीं पड़ेगा।

असम के मुख्यमंत्री हिमंता बिस्वा शर्मा की धमकियों पर प्रतिक्रिया देते हुए मानवाधिकार कार्यकर्ता हर्ष मंदर ने कहा कि इनका उनके काम पर कोई प्रभाव नहीं पड़ेगा और वे अल्पसंख्यकों के अधिकारों के लिए पूरी मजबूती के साथ काम करते रहेंगे।

गौरतलब है कि इसी सप्ताह की शुरुआत में हर्ष मंदर ने मुसलमानों के खिलाफ की गई विवादास्पद टिप्पणियों को लेकर हिमंता बिस्वा शर्मा के विरुद्ध दिल्ली के हौज खास थाने में शिकायत दर्ज कराई थी।

इसके जवाब में शनिवार (31 जनवरी) को गोलाघाट ज़िले के खुमताई में आयोजित एक कार्यक्रम के दौरान शर्मा ने मंदर द्वारा दर्ज कराई गई शिकायत का उल्लेख करते हुए कहा, “उन्होंने मेरे खिलाफ सिर्फ एक मामला दर्ज कराया है। अब देखिए, मैं उनके खिलाफ कम से कम 100 मामले दर्ज कराऊंगा, क्योंकि इसके लिए मेरे पास पर्याप्त सामग्री है।”

द वायर हिंदी से बातचीत में मंदर ने कहा, “वे (हिमंता) रोज़ अपने ही नागरिकों के एक तबके के खिलाफ नफरती भाषा का इस्तेमाल कर रहे हैं—जैसे पांच लाख ‘मिया’ लोगों को एसआर से हटाने और उन्हें परेशान करने की अपील करना। एक संवैधानिक पद पर बैठे व्यक्ति को इस तरह की नफरती भाषा बोलने का कोई अधिकार नहीं है। इसी कारण मैंने शिकायत दर्ज कराई है।”

मंदर ने आगे कहा, “अब मुख्यमंत्री मेरे खिलाफ केस दर्ज कराने की बात कर रहे हैं। इससे पहले भी उन्होंने विधानसभा में कहा था कि वे मुझे जेल भेज देंगे, क्योंकि मैंने मुसलमानों की मदद की है। यह बेहद विचित्र है कि पीड़ितों को इंसाफ दिलाने के लिए कानूनी मानवाधिकार सहायता पहुंचाना अपराध माना जा रहा है। देश के कानून में ऐसा कहीं नहीं है। अगर वे कोई नया कानून बना रहे हैं तो अलग बात है। किस कानून के तहत कौन-सा मामला दर्ज होगा, यह स्पष्ट नहीं है—यह महज़ एक धमकी है।”

शर्मा के बयानों को भाजपा-आरएसएस की विचारधारा से जोड़ते हुए मंदर ने कहा, “आरएसएस-भाजपा की विचारधारा में सौ साल से यह धारणा रही है कि एक मजहब, खासकर इस्लाम को मानने वाले लोग इस देश के बाबाबर के नागरिक नहीं हो सकते। गांधी जी की हत्या भी इसी सोच का परिणाम थी, क्योंकि उन्होंने कहा था कि यह देश सबके लिए बाबाबर है। हम भी मानते हैं कि यह देश सबका है। अगर किसी एक मजहब के लोगों के साथ सरकार नाइंसाफी करती है, तो यह देश की सभ्यता, हमारी आजादी की लड़ाई और गांधी जी की शहादत के खिलाफ है।”

अगस्त 2025 में शर्मा द्वारा मंदर को पाकिस्तान और बांग्लादेश की तरह असम को कमजोर करने वाला बताए जाने पर प्रतिक्रिया देते हुए मंदर ने कहा, “आजादी की लड़ाई के समय भी इन्हीं लोगों (आरएसएस-भाजपा) ने गांधी जी पर ऐसे ही आरोप लगाए थे। ये लोग हमारे नेताओं पर लगातार देशद्रोह जैसे आरोप लगाते रहे हैं। हम इस देश से बेहद प्यार करते हैं और इसलिए यह सुनिश्चित करने के लिए काम कर रहे हैं कि किसी के साथ कोई नाइंसाफी न हो।” मुख्यमंत्री की हालिया धमकियों के संदर्भ में मंदर ने कहा, “इन धमकियों का मेरे काम पर कोई असर नहीं पड़ेगा। हम पूरी मजबूती के साथ काम करते रहेंगे।” “एनआरसी की प्रक्रिया खराब कर दीं”

31 जनवरी को मीडिया से बातचीत में शर्मा ने कहा कि एनआरसी के अपडेट के दौरान मंदर और कुछ अन्य लोग इस प्रक्रिया में शामिल थे और उन्होंने इसे “पूरी तरह से खराब कर दिया।” उन्होंने दावा किया कि यदि उस समय वे सज्जा में होते, तो इस पर कड़ी कार्रवाई की जाती।

शर्मा ने मंदर पर असम में राष्ट्रीय नागरिक रजिस्टर (एनआरसी) की प्रक्रिया को ‘नष्ट’ करने का आरोप लगाया। मुख्यमंत्री के अनुसार, एनआरसी को अपडेट करने की प्रक्रिया को पटरी से उतारने में मंदर की भूमिका रही और इस दौरान बड़े पैमाने पर अनियमितताएं हुईं।

मुख्यमंत्री ने यह भी आरोप लगाया कि एनआरसी अपडेट के दौरान अयोग्य आवेदकों के नाम सूची में शामिल कराने के लिए फर्जी संबंध (फेक लिंक) तैयार किए गए थे। उन्होंने दोहराया कि कार्यकर्ताओं की दखल अंदाजी के कारण पूरी प्रक्रिया की विश्वसनीयता प्रभावित हुई।

द वायर हिंदी से बातचीत में मंदर ने इन आरोपों का जवाब देते हुए कहा, “निश्चित रूप से मैंने कई वर्षों तक—जब असम में एनआरसी की प्रक्रिया चल रही थी—मुसलमानों को कानूनी प्रक्रिया में सहायता दी। एनआरसी एक लंबी और जटिल प्रक्रिया थी, जिसमें दस्तावेज़ प्रस्तुत करने होते थे। मेरा मुख्य काम डिटेंशन सेंटरों में था, जहां बहुत से गरीब और निरुद्ध लोग अपने दस्तावेज़ प्रस्तुत नहीं कर पा रहे थे।”

उन्होंने बताया, “राष्ट्रीय मानवाधिकार आयोग ने मुझे ‘मॉनिटर फॉर माइनरिटीज़’ के रूप में नियुक्त किया था। इसी हैसियत से मैंने डिटेंशन सेंटरों का दौरा

किया, जहां कई लोगों को वर्षों तक जेल जैसी परिस्थितियों में रखा गया था।

मंदर ने आगे कहा, “मैंने इस संबंध में एक रिपोर्ट तैयार की, जिसके आधार पर सुप्रीम कोर्ट में मामला दर्ज हुआ और यह कहा गया कि संदिग्ध लोगों को वर्षों तक जेल जैसी परिस्थितियों में रखना गैरकानूनी और असंवैधानिक है। मैंने डिटेंशन सेंटरों से रिहाई, एनआरसी में दस्तावेज प्रस्तुत कराने में मदद और आत्महत्या करने वाले लोगों के परिवारों के साथ भी काम किया। कई लोगों ने इसलिए आत्महत्या की क्योंकि वे अपनी नागरिकता साबित नहीं कर पारहे थे। पूरी प्रक्रिया के दौरान मैं सबसे गरीब और हाशिये पर पड़े लोगों की सहायता करता रहा और मानवाधिकारों की रक्षा को अपनी जिम्मेदारी माना।” गौरतलब है कि असम के नागरिकों की अंतिम सूची, यानी अपडेटेड एनआरसी, 31 अगस्त 2019 को जारी की गई थी। इस सूची में 3,11,21,004 लोगों को शामिल किया गया था, जबकि 19,06,657 लोगों को बाहर रखा गया। हालांकि, एनआरसी को अब तक आधिकारिक रूप से अधिसूचित नहीं किया गया है।

शर्मा के खिलाफ हर्ष मंदर की पुलिस शिकायत

हर्ष मंदर ने 27 जनवरी को मुख्यमंत्री द्वारा दिए गए सार्वजनिक बयानों के खिलाफ पुलिस में शिकायत दर्ज कराई थी। मंदर का कहना है कि ये बयान “असम में बांग्ला भाषी मुसलमानों के खिलाफ नफरत, उत्पीड़न और भेदभाव को बढ़ावा देते हैं।”

मंदर ने दिल्ली के हौज खास थाने में दी गई शिकायत में भारतीय न्याय संहिता (बीएनएस) की उन धाराओं के तहत एफआईआर दर्ज करने की मांग की है, जो दुश्मनी को बढ़ावा देने, राष्ट्रीय एकता के लिए हानिकारक दावे करने, सार्वजनिक उपद्रव भड़काने और धार्मिक भावनाओं को आहत करने से संबंधित हैं। उन्होंने यह भी अनुरोध किया है कि मामले की निष्पक्ष जांच की जाए और असम में चल रही विशेष पुनरीक्षण (एसआर) प्रक्रिया के दौरान भविष्य में इस तरह के बयानों को रोकने के लिए तत्काल कदम उठाए जाएं।

गौरतलब है कि 27 जनवरी को शर्मा ने कहा था, “कांग्रेस मुझे जितना चाहे गाली दे, मेरा काम मिया लोगों की जिंदगी मुश्किल बनाना है।” उन्होंने लोगों से उस समुदाय को परेशान करने की अपील भी की थी। शर्मा ने कहा था, “अगर रिक्षा का किराया पांच रुपये है, तो उन्हें चार रुपये दीजिए। जब तक उन्हें परेशानी नहीं होगी, वे असम नहीं छोड़ेंगे।”

मुख्यमंत्री ने यह भी स्वीकार किया था कि मनदाता सूची के विशेष पुनरीक्षण के दौरान भाजपा कार्यकर्ताओं को इस समुदाय के लोगों के खिलाफ शिकायतें और आपत्तियां दर्ज करने के निर्देश दिए गए थे।

उन्होंने कहा था, “हम सभी जानते हैं कि असम में बांग्लादेशी मिया मौजूद हैं। लेकिन अगर विशेष पुनरीक्षण के दौरान उनमें से किसी को भी नोटिस नहीं मिलता, तो इसका क्या मतलब होगा? इसका अर्थ यहीं होगा कि असम में कोई अवैध विदेशी नहीं है।”

इंडियन एक्सप्रेस की रिपोर्ट के अनुसार, दिल्ली पुलिस ने कहा है कि वह इस शिकायत की जांच कर रही है।



Source: <https://smartkhabari.com/threads/5060/>

शादी का झांसा, सालभर यौन शोषण और जबरन गर्भपातः जन सेना विधायक श्रीधर पर गंभीर धाराओं में FIR

Thread starter IANS | Start date कल 11:45 PM बजे

अमरावती, 3 फरवरी। अंध्र प्रदेश पुलिस ने मंगलवार को जन सेना विधायक अरावा श्रीधर के खिलाफ एक महिला के यौन शोषण के आरोपों के बाद एफआईआर दर्ज की।

पुलिस ने विधायक के खिलाफ भारत न्याय संहिता (बीएनएस) की धारा 318(2), 318(4), 88 और 351(2) के तहत मामला दर्ज कर जांच शुरू कर दी है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के निर्देशों के बाद, कडप्पा जिले के पुलिस अधीक्षक ने रेलवे कोडुरु विधायक के खिलाफ मामला दर्ज करने का आदेश दिया।

महिला ने अपनी शिकायत पर एफआईआर दर्ज न होने के बाद न्याय की गुहार लगाते हुए एनएचआरसी का रुख किया था।

उसने पिछले हफ्ते आरोप लगाया था कि विधायक ने शादी का झांसा देकर एक साल से अधिक समय तक उसका यौन शोषण किया और उसे गर्भपात कराने के लिए मजबूर किया।

सरकारी कर्मचारी बताई जा रही महिला ने एक सेल्फी वीडियो में दावा किया कि श्रीधर के 2024 में विधायक चुने जाने के तुरंत बाद से ही उसका शोषण शुरू हो गया था। उसने आरोप लगाया कि उसे कार में बिठाकर एक सुनसान जगह पर ले जाया गया, जहां उसने उसके साथ मारपीट की।

उसने आरोप लगाया कि पिछले एक साल में उसने पांच बार गर्भपात कराया और विधायक ने उसे बार-बार प्रताड़ित किया और धमकाया। उसने यह भी बताया कि उसने उसके पति को फोन करके उसे तलाक देने के लिए मजबूर किया।

हालांकि, पवन कल्याण के नेतृत्व वाली पार्टी के विधायक ने महिला द्वारा लगाए गए आरोपों से इनकार किया है। उन्होंने दावा किया कि उनके बारे में झूठा प्रचार और डीपफेक वीडियो फैलाए गए।

इसी बीच, विधायक श्रीधर मंगलवार को जन सेना द्वारा उनके खिलाफ लगे आरोपों की जांच के लिए गठित तीन सदस्यीय समिति के सामने पेश हुए।

समिति के सामने पेश होने के बाद मीडियाकर्मियों से बात करते हुए उन्होंने कहा कि वह मामले का सामना करने के लिए तैयार हैं।

उन्होंने कहा कि मेरे खिलाफ चाहे जितने भी मामले दर्ज किए जाएं, मैं उनका सामना करूँगा। चाहे वे सौ मामले ही क्यों न दर्ज करें, मैं उनका सामना करने के लिए तैयार हूँ।

श्रीधर ने इसे पूरी तरह से निजी मामला बताया और मीडिया से आग्रह किया कि वह पार्टी को इसमें न घसीटे।

उपमुख्यमंत्री पवन कल्याण के नेतृत्व वाली जन सेना ने एक महिला द्वारा लगाए गए आरोपों की जांच के लिए गठित समिति में अपने तीन नेताओं टी.

शिवशंकर, टी. रमादेवी और टी.सी. वरुण को नामित किया है।



Source: <https://voaltv.in/national/nhrc-online-internship-programphp/cid18200817.htm>

मानवाधिकार आयोग का ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम शुरू

By VocalTV Desk | Feb 3, 2026, 23:25 IST

नई दिल्ली, 03 फरवरी (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपना वर्ष 2026 का पहला दो सप्ताह के लिए ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम शुरू किया है। अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने इसका उद्घाटन किया।

आयोग के अनुसार देशभर के 19 राज्यों और केंद्र शासित प्रदेशों से आए 1,114 आवेदकों में से विभिन्न शैक्षणिक पृष्ठभूमि के 80 विश्वविद्यालय स्तरीय छात्र इसमें भाग ले रहे हैं। दो सप्ताह का यह कार्यक्रम 13 फरवरी 2026 को समाप्त होगा।

अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने प्रशिक्षुओं से मानवीय मूल्यों को आत्मसात करने का आग्रह करते हुए करुणा और क्षमा को भारतीय समाज की संदियों पुरानी परंपराओं और रीति-रिवाजों की पहचान बताया।

आयोग के महासचिव भरत लाल का कहना है कि इस इंटर्नशिप का उद्देश्य युवाओं को मानवाधिकारों के रक्षक और राजदूत के रूप में विकसित होने के लिए जागरूक करना है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी



Source: <https://www.yugwarta.com/Encyc/2026/2/3/NHRC-Online-Internship-Program.amp.html>

मानवाधिकार आयोग का ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम शुरू

03 Feb 2026 23:25:53

नई दिल्ली, 03 फरवरी (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपना वर्ष 2026 का पहला दो सप्ताह के लिए ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम शुरू किया है। अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने इसका उद्घाटन किया।

आयोग के अनुसार देशभर के 19 राज्यों और केंद्र शासित प्रदेशों से आए 1,114 आवेदकों में से विभिन्न शैक्षणिक पृष्ठभूमि के 80 विश्वविद्यालय स्तरीय छात्र इसमें भाग ले रहे हैं। दो सप्ताह का यह कार्यक्रम 13 फरवरी 2026 को समाप्त होगा।

अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने प्रशिक्षुओं से मानवीय मूल्यों को आत्मसात करने का आग्रह करते हुए करुणा और क्षमा को भारतीय समाज की संदियों पुरानी परंपराओं और रीति-रिवाजों की पहचान बताया।

आयोग के महासचिव भरत लाल का कहना है कि इस इंटर्नशिप का उद्देश्य युवाओं को मानवाधिकारों के रक्षक और राजदूत के रूप में विकसित होने के लिए जागरूक करना है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी